

on the grounds that they had no passports and visas. An arrangement was however reached with the Pakistan Government and the movement of goods between the check-posts was resumed. No goods are held up at Pakistan check-posts at present.

(d) Does not arise.

EXPORT OF PRECIOUS STONES

773. Shri Balwant Sinha Mehta: (a) Will the Minister of Commerce and Industry be pleased to state whether the export of precious stones after being processed exceeds the import of rough uncut and unset stones?

(b) If so, by what percentage and what is the value thereof?

The Minister of Commerce (Shri Karmarkar): (a) and (b). A statement showing import and export figures of precious stones and pearls (unset) during the years 1950-51 to 1952-53 (April—December 1952) is laid on the Table of the House. [See Appendix VII, annexure No. 17.]

Separate figures for export of precious stones after processing and cutting are, however, not available, with the result that the percentage asked for cannot be worked out.

IMPORT OF LIQUOR

774. Shri Dabhi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether India imports any liquor from foreign countries;

(b) if the answer to part (a) above be in the affirmative, the quantity of each kind of liquor imported during the years 1950, 1951 and 1952;

(c) the names of the countries from which it is imported; and

(d) the purpose for which it is imported?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [See Appendix VII, annexure No. 18.]

The figures are for financial years since statistics are maintained only for financial years and not for calendar years.

(d) For potable purposes.

COTTON, SILK AND WOOLLEN CLOTH

775. Shri Jajwari: Will the Minister of Commerce and Industry be pleased to state:

(a) the internal requirement in India of cotton, silk and woollen cloth;

(b) the import of each variety during the last two years;

(c) the production in hand-loom of all these varieties; and

(d) the steps taken by Government to attain self-sufficiency in each variety?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (d). A statement is laid on the Table of the House. [See Appendix VII, annexure No. 19.]

CRUDE OIL FROM S.V.O.C. OIL REFINERY IN TROMBAY

776. Shri M. R. Krishna: Will the Minister of Production be pleased to state what percentage of crude oil required for use in India could be obtained from the Trombay Oil Refinery set up by the Standard Vacuum Oil Company near Bombay?

The Minister of Production (Shri K. C. Reddy): Crude oil is not produced in refineries but obtained as a mineral. In refineries, crude oil is distilled into various products like motor spirit, fuel oil and lubricants for use. Crude oil required for the operation of the Bombay refineries will have to be imported as Indian production of crude at present is very small.

COCOON RESEARCH

**777. } Shri Madiah Gowda:
} Shri Keshavalengar:**

Will the Minister of Commerce and Industry be pleased to state what share of the expenditure of Cocoon Research in Mysore is met by the Central Government or the Central Silk Board?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): So far, grants amounting to Rs. 1,36,900/- have been paid by the Central Silk Board to the Government of Mysore for their various schemes on Sericultural Research which cover Cocoon research also.

BHAKRA-NANGAL PROJECT

778. Prof. D. C. Sharma: Will the Minister of Irrigation and Power be pleased to furnish a statement showing the details of the work completed and the expenditure incurred on the Bhakra-Nangal Project up-to-date?

The Deputy Minister of Irrigation and Power (Shri Hathi): The required information is being collected and will be laid on the Table of the House as soon as possible.